

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

30. C.P. (IB)-616(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

NAME OF THE PARTIES:- Bank of Maharashtra
V/s
Sanjay JyotiramAwate

Section:95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Manoj Kumar Mishra appeared for the Applicant/Petitioner. Counsel appearing for the Applicant states that IRP has prepared the report and the same is being filed with the registry. Hence, Personal Guarantor is at liberty to file response/objection, if any, against the report of the IRP at least two days before the next date of hearing. List this matter on **24.01.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)